

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Customs Appeal No. 52812 of 2018 [DB]

[Arising out of Order-in-Original No.29/VS/SUSPENSION/CONFIRMATION/
POLICY/ 2018 dated 22.06.2018 passed by the Commissioner of Customs, New
Delhi.]

M/s.Paramount Cargo and Logistics Solutions ...Appellant
A-398/7, 1st Floor, Road No.2,
Mahipalpur Extn., New Delhi-110037.

VERSUS

**Commissioner of Customs,
(Airport & General), New Delhi ...Respondent**
New Custom House, Near IGI Airport
New Delhi-110037.

APPEARANCE:

Ms. Amrita, Advocate for the Appellant
Mr. Sunil Kumar, Authorised Representative for the Respondent

**Coram: HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER No. 50755/2019

DATE OF HEARING : 23.05.2019
DATE OF DECISION: 23.05.2019

C.L. MAHAR:

As per the Counsel for the appellant, it is found that the
appeal against the revocation of the CHA license has already been
filed and therefore this appeal which was against the suspension

order of the Commissioner dated 22nd June, 2018 has now become infructuous as the suspension has already been converted into revocation. Appeal stands accordingly disposed off.

[Order dictated & pronounced in the open Court]

(C.L. MAHAR)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita